### GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

# LOK SABHA UNSTARRED QUESTION NO. 2670 TO BE ANSWERED ON 06.03.2020

#### CHILD TRAFFICKING

#### 2670. SHRI ABDUL KHALEQUE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government maintain a district-wise data on trafficked children in Assam and if so, the details thereof:
- (b) the number of shelter homes constructed for rescued children for Assam;
- (c) whether the Government is considering to increase number of shelter homes across the country and if so the details thereof; and
- (d) the manner in which these rescued children are being rehabilitated?

#### **ANSWER**

### MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

- (a): National Crime Record Bureau (NCRB) maintains district-wise data on Human Trafficking which also includes districts of Assam. Latest published data is available upto the year 2018. The district-wise data of human trafficking (under section 370 and 370A) in Assam for the year 2018 is at Annexure-I.
- (b) to (d): There are Nineteen (19) Ujjwala Homes in the State of Assam. These homes are meant for both trafficked women and children. Many meetings and Video Conferences were held with concerned officials and State government for sending proposals for new Ujjawala Homes in their States/UTs. Besides, food, clothing, medical care etc., school education is provided to children admitted in these Homes.

As per Section 2(14)(ix) of Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), a child who is found vulnerable and is likely to be inducted into drug abuse or trafficking is included as a "child in need of care and protection". The JJ Act, 2015 mandates a security net of service delivery structures to provide institutional and non-institutional care to these children. The primary responsibility of execution of the Act lies with States/Union Territories (UTs). The Ministry of Women and Child Development is implementing a centrally sponsored Child Protection Services (CPS) Scheme (erstwhile Integrated Child Protection Scheme) for supporting the children in difficult circumstances.

The primary responsibility of implementation of the scheme lies with the States/UT Administrations. The scheme inter-alia provides for setting up of Child Care Institutions (CCIs) by the States/UTs either by themselves or in association with voluntary organizations. The scheme also provides for non-institutional care wherein support is extended for adoptions, foster care and sponsorship. The scheme supports 24x7 outreach helpline service for children in distress. This service is available through a dedicated toll free number 1098 which can be accessed by children in crisis or by adults on their behalf from any place in India. The details of CCIs along with the children residing in them under CPS scheme as informed by States/UTs including the State of Assam is at Annexure-II.

## Cases reported under Human Trafficking (Children) during 2018 in the districts of Assam as per National Crime Record Bureau (NCRB)

S.No.	District Name	Human Trafficking (Secs. 370 & 370A IPC) (Children only)			
1.	BIEO	0			
2.	Barpeta	2			
3.	Baksa	0			
4.	Bongaigaon	0			
5.	CID	0			
6.	Cachar	0			
7.	Chirang	3			
8.	Darrang	0			
9.	Dhemaji	2			
10.	Dhubri	2			
11.	Dibrugarh	1			
12.	GRP	5			
13.	Goalpara	0			
14.	Golaghat	0			
15.	Guwahati City	4			
16.	Hailakandi	0			
17.	Hamren	0			
18.	Jorhat	1			
19.	Kamrup	2			
20.	Karbi Anglong	2			
21.	Karimganj	0			
22.	Kokrajhar	1			
23.	Lakhimpur	0			
24.	Morigaon	0			
25.	Dima Hasao	0			
26.	Nagaon	0			
27.	Nalbari	0			
28.	RPO	0			
29.	SOU	0			
30.	STF	0			
31.	Sibsagar	0			
32.	Sonitpur	3			
33.	Tinsukia	0			
34.	Udalguri	0			
35.	Sadia	0			
36.	Majuli	0			
37.	Biswanath	12			
38.	Hojai	9			
39.	South Salmara	0			
40.	Charaideo	0			
Total	2	49			

The details of CCIs alongwith the children residing in them under CPS scheme as informed by the States/UTs during 2019-20 ( as on Feb, 2020)

**Annexure-II** 

		Institutional Care [Homes]		Open Shelters		Specialised Adoption Agencies	
No	State	No. Assisted	Beneficiaries	No. Assisted	Beneficiaries	No. Assisted	Beneficiaries
1	Andhra Pradesh	66	2954	9	262	14	140
2	Arunachal Pradesh	5	185	0	0	1	10
3	Assam	52	1617	7	104	21	72
4	Bihar	26	1286	0	0	13	132
5	Chhattisgarh	65	2042	10	127	12	95
6	Goa	20	557	2	225	2	16
7	Gujarat	52	1668	3	60	13	128
8	Haryana	24	1322	14	425	7	52
9	Himachal Pradesh	32	1268	4	91	1	15
10	Jammu and Kashmir	17	823	0	0	2	0
11	Jharkhand	41	1466	5	125	12	92
12	Karnataka	79	3124	38	1084	25	319
13	Kerala	30	721	4	100	11	222
14	Madhya Pradesh	67	2804	8	348	26	243
	Maharashtra	74	2320	2	50	17	170
16	Manipur	42	1160	14	296	7	55
	Meghalaya	44	868	4	150	4	5
	Mizoram	45	1178	0	0	7	26
	Nagaland	39	609	3	60	4	5
20	Orissa	93	7112	12	300	25	250
	Punjab	19	620	0	0	6	77
	Rajasthan	95	4418	20	331	21	211
	Sikkim	16	496	4	64	4	20
	Tamil Nadu	198	12864	11	275	20	200
	Tripura	23	717	2	58	6	49
	Uttar Pradesh	74	3703	20	517	25	247
	Uttarakhand	20	437	2	50	2	15
	West Bengal	70	4156	49	1226	23	326
	Telangana	40	1306	0	0	11	320
	Andaman & Nicobar	10	401	-	0	2	10
	Chandigarh	6	252	0	0	2	17
	Dodro and Magar	0	0	1	25	1	10
33	Daman and Diu	1	25	-	0	-	0
	Lakshadweep	-	0	-	0	-	0
	Delhi	29	1614	9	313	3	59
	Puducherry	27	1043	2	42	2	16
	Total	1541	67136	259	6708	352	3624